

HIGH COURT OF UTTARAKHAND, NAINITAL
NOTIFICATION

No. 347/UHC/Admin.A/2021

Dated: October 23, 2021

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India, and all other powers enabling in that behalf, Hon'ble the Chief Justice is pleased to make the following amendments in the Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, (as applicable to High Court of Uttarakhand), and hereinafter referred to as the 'Principal Rules': -

The Allahabad High Court Officers and Staff (Conditions of Service and Conduct) (as applicable to High Court of Uttarakhand) (Amendment) Rules, 2021

1. (1) These Rules may be called the Allahabad High Court Officers and Staff (Conditions of Service and Conduct) (as applicable to High Court of Uttarakhand) (Amendment) Rules, 2021.

(2) They shall come into force at once.

2. After Rule 22 in the Principal Rules, Rule 22A shall be inserted, as follows: -

22A. Relaxation in Qualifying Service

(1) Where, for promotion to a post under these rules, prescribed length of service in feeding cadre is eligibility and sufficient candidates having such eligibility are not available for the promotion, Chief Justice may relax the eligibility for such length of service, as it deems fit.

(2) The relaxation under sub-rule (1), may also be given, where an aggregate prescribed length of service is the eligibility.

(3) Where for promotion under these rules, marks are awarded on the basis of entries in annual confidential reports for prescribed service years, and after the relaxation, such years of a personnel fall short of the prescribed years, the marks awarded shall be apportioned, as if, they are for the prescribed service years.

3. After Rule 22A in the Principal Rules, Rule 22B shall be inserted as follows: -

22B. Ad-hoc Promotions

(1) *Where for promotion under these Rules, eligible candidates are available, and for exigencies of work, the post can not be left vacant till the regular promotions are made, such post may be filled by Ad-hoc promotion amongst the eligible candidates.*

(2) *The Ad-hoc promotion under sub-rule (1) shall in no case be treated as regular promotion on the post concerned.*

(3) *Notwithstanding that pay and allowances of the post held on the Ad-hoc promotion are made admissible, but the service rendered on such post, shall not be counted for the purposes of seniority, future promotions or other like service benefits.*

(4) *Unless procedure for Ad-hoc promotions under this rule is made by Chief Justice, the promotions shall be in accordance with the seniority of eligible candidates in their respective feeding cadre, and by the authority, which is competent to make the regular promotions.*

By Order of the Court

**Sd/-
(Dhananjay Chaturvedi)
Registrar General**

No. 5044/UHC/Admin.A/2021

Dated: October 23,2021.

Copy forwarded for information and necessary action to:

- (1) Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- (2) All the Registrars of the Court.
- (3) Officer on Special Duty (O.S.D.) of the Court.
- (4) Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
- (5) P.P.S. of the Court with request to place the notification for His Lordship kind perusal.
- (6) P.S./P.A. to Hon'ble Judges of the Court with request to place the notification for His Lordships kind perusal.
- (7) All the Joint Registrars/Deputy Registrars of the Court.
- (8) Head Bench Secretary of the Court for information and communication to all the Bench Secretaries of the Court.
- (9) I/c Head Private Secretary of the Court for information and communication to all the Private Secretaries and Personal Assistants of the Court.
- (10) P.S. to Registrar General.
- (11) All the Assistant Registrars/ Chief Protocol Officer of the Court.
- (12) Assistant Registrar (I.T.) of the Court for uploading the notification on the official website of High Court.
- (13) Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
- (14) All the Section Officers of the Court.
- (15) Management Officer/Protocol Officer/Public Relations Officer of the Court.
- (16) Guard file.

**Deputy Registrar
Admin.A**